

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6818/2021

(Arising out of impugned final judgment and order dated 19-08-2021 in A482 No. 26560/2018 passed by the High Court of Judicature at Allahabad)

SILPI SRIVASTAVA

Petitioner(s)

VERSUS

STATE OF U.P. & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.113034/2021-EXEMPTION FROM FILING O.T.)

WITH

ITEM NO. 31

SLP(Cr1.) No. 7033/2021

(FOR ADMISSION and I.R. and IA No.117029/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117027/2021-EXEMPTION FROM FILING O.T. and IA No.117028/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.117025/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES....[TO BE TAKEN UP ALONG WITH ITEM NO. 25 I.E. SLP(Cr1) No. 6818/2021])

ITEM NO. 32

SLP (Cr1.) No. 7067/2021

(FOR ADMISSION and I.R. and IA No.117668/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.117666/2021-EXEMPTION FROM FILING O.T. and IA No.117670/2021-APPLICATION FOR EXEMPTION FROM FILING ORIGINAL VAKALATNAMA/OTHER DOCUMENT.....[TO BE TAKEN UP ALONG WITH ITEM NO. 25 I.E. SLP(Cr1) No. 6818/2021])

Date : 17-09-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s)

Mr. S.R. Singh, Sr. Adv.
Mr. Ankur Yadav, AOR
Mr. Prateek Yadav, Adv.
Mr. Mitr Rao, Adv.
Mr. Krishna Kumar Yadav, Adv.

Mr. Divyesh Pratap Singh, AOR
Ms. Pratiksha Tripathi, Adv.

Ms. Shivangi Singh, Adv.
Mr. Vikram Pratap Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

SLP(CRL.) NO. 6818 OF 2021

Issue notice returnable in two weeks.

So far as the present petition is concerned, further proceedings in the case arising out of charge-sheet dated 05.07.2018 in Case Crime No. 385 of 2018, Police Station Cantt, Varanasi and the cognizance order dated 19.7.2018 passed by the Chief Judicial Magistrate Varanasi in Case No. 6753 of 2018 shall remain stayed.

SLP(CRL.) NO. 7033 OF 2021 AND SLP (CRL.) NO. 7067 OF 2021

Having heard learned counsel for the petitioners and having examined the material placed on record, so far the present accused-petitioners are concerned, we are not inclined to interfere at their instance and these petitions are dismissed. However, the petitioners are granted 15 days time to surrender before the Trial Court and to apply for regular bail, which may be considered on its own merits and expeditiously.

These petitions stand dismissed with the observations foregoing.

(SONIA BHASIN)
COURT MASTER (SH)

(ANITA RANI AHUJA)
ASSISTANT REGISTRAR